

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.5503  
TO BE ANSWERED ON 28.03.2018**

**Functioning of State Wakf Boards**

**5503. KUMARI SHOBHA KARANDLAJE:**

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has reviewed the functioning of State Wakf Boards, if so, the details and the outcome thereof;
- (b) whether the Central Wakf Council is giving financial assistance to State Wakf Boards to help them complete digitalisation of their records;
- (c) if so, the present status of the progress of the computerization scheme of records of the State Wakf Boards;
- (d) whether the Government has evolved a transparent and comprehensive system for efficient management of the wakf properties and funds and if so, the details thereof;
- (e) whether the Government is providing help to those Institutes which are being established on wakf properties and are engaged in educational activities especially empowerment of girls, if so, the details thereof; and
- (f) whether WAKF MUTAWALLIS are the custodian of wakf properties across the country and if so, the details thereof?

**ANSWER**

**MINISTER OF MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)**

(a): The Ministry reviews the functioning of State Waqf Boards (SWBs) from time to time by convening Conferences of Chairman & Chief Executive Officers of SWBs, Regional Review Meetings with regard to implementation of various provisions of Waqf Act, 1995 and progress of implementation of the Schemes of Computerization of Records of SWBs and Strengthening of SWBs which have been merged this year and renamed as Qaumi Waqf Board Taraqqiati Scheme (QWBTS). Besides that Central Waqf Council (CWC) also undertakes visit of SWBs from time to time to review their functioning as well as capacity building of muttawallis. The Central Waqf Council has regulatory powers under Section 9(4) of the amended Waqf Act

1995 to issue directive to the Waqf Boards, if it is satisfied that there was prime facie evidence of irregularity or violation of the provisions of the Act, which shall be complied with by the concerned Board under intimation to the concerned State Government. As the outcome of visits of SWBs, various new provisions have been added in the QWBTS where financial assistance is provided to SWBs for GIS Mapping of Waqf Properties, setting up of Video Conferencing Facility, maintenance of Centralized Computing Facility (CCF) and ERP Solution for better administration of SWBs.

(b) : Central Waqf Council is the Implementing Agency for Qaumi Waqf Board Taraqqiati Scheme (QWBTS). Under the scheme, financial assistance has been released to SWBs for setting up of Centralized Computing Facility (CCF) to help them to complete data entry and digitization of records of waqf properties. Funds under the scheme are provided for GIS Mapping, augmenting strength of personnel deployed in SWBs, capacity building of Muttawallis, office automation and so on.

(c) & (d): A web-based centralized software application named as Waqf Management System of India (WAMSI) has been developed by NIC for efficient management of the waqf properties. The web-portal consists of four modules i) Registration of Waqfs, ii) Mutawalli returns assessments, iii) Leasing details of properties and iv) Litigation tracking. As on 28.02.2018, records of 5,68,724 Immovable Waqf Properties have been entered in WAMSI Registration Module and 2,80,754 records of Waqf Properties have been digitized.

(e): No such Scheme is implemented by the Ministry. However, Central Waqf Council provides interest free loan to Waqf Institutions under the scheme of Grants-in-aid to Waqfs to develop the commercially viable urban waqf properties.

(f): As per Section 3 (i) of Waqf Act, 1995 as amended , Mutawalli means any person appointed either verbally or under deed or instrument by which a waqf has been created, or by a competent authority, to be the mutawalli of a waqf and includes any person who is a mutawalli of a waqf by virtue of any custom or who is a naib-mutawalli, khadim, mujawar, sajjadanshin, amin or other person appointed by a mutawalli to perform the duties of a mutawalli as well as any person, committee or corporation for the time being managing or administering any waqf or waqf property. The details regarding mutawallis are not maintained by the Central Government.

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